



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th September, 2022

No. LGL.7/2010/70.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 26th September, 2022 is hereby published for general information.

ASSAM ACT NO. XXVII OF 2022

(Received the assent of the Governor on 26th September, 2022)

**THE GUWAHATI BUILDING CONSTRUCTION
(REGULATION) (AMENDMENT) ACT, 2022**

AN ACT

further to amend the Guwahati Building Construction (Regulation) Act, 2010.

Preamble

Whereas it is expedient to amend the Guwahati Building Construction (Regulation) Act, 2010, hereinafter referred to as the principal act, in the manner hereinafter appearing;

Act No XVI
of 2010

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Guwahati Building Construction (Regulation) (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of title

2. In the principal Act, in the title, for the word "Guwahati" appearing in between the word "the" and "Building", the word "Assam" shall be substituted.

Amendment of long title

3. In the principal Act, in the long title, for the words "Guwahati Metropolitan Area" appearing at the end, the words "State of Assam" shall be substituted.

Amendment of Preamble

4. In the principal Act, in the Preamble, in second line, for the words "Guwahati Metropolitan Area" appearing in between the words "within the" and "by" the words "State of Assam" shall be substituted.

Amendment of section 1

5. In the principal Act, in section 1,-
 - (i) in sub-section (1), for the words "Guwahati" appearing in between the words "called the" and "building", the word "Assam" shall be substituted.
 - (ii) for subsection (2), the following shall be substituted, namely,-
"It extends to the whole of the State of Assam."
 - (iii) in sub-section (3), in second line, after the words "appoint", the following shall be inserted, namely,- "and different dates may be notified for different areas for giving effect to the provisions of this Act".

Amendment of section 2

6. In the principal Act, in section 2,-
 - (i) for clause (4), the following shall be substituted namely:-